

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 17.12.96

OA 642/96

K.M. Gupta, Accounts Assistant, Mineral Exploration Corporation Ltd., Takhte Shahi Road, Jaipur.

... Applicant

Versus

1. Mineral Exploration Corporation Ltd., Dr. Baba Saheb Ambedkar Bhawan, Highland Drive Road, Seminary Hills, Nagpur through its Chairman cum Managing Director.
2. The Area Manager, Mineral Exploration Corporation Ltd., Takhte Shahi Road, Jaipur.

... Respondents

CORAM:

HON'BLE MR GOPAL KRISHNA, VICE CHAIRMAN
HON'BLE MR S.C.VAISH, ADMINISTRATIVE MEMBER

For the Applicant
For the Respondents

... Mr. Kunal Rawat
... ---

O R D E R

PER HON'BLE MR S.C.VAISH, ADMINISTRATIVE MEMBER

Applicant, K.M. Gupta, is an employee of the Mineral Exploration Corporation Ltd. (A Government of India Enterprises) and he is posted with them as an Accounts Assistant. He has come to the Tribunal against an order dated 29.11.96 (Ann.A-8) and also another order, at Ann.A-9, which has placed him under voluntary retirement.

2. We have heard Mr. Kunal Rawat, counsel for the applicant, on the admissibility of this application. The jurisdiction of this Tribunal u/s 14 (2) of the Administrative Tribunals Act, 1985 can extend to the Corporations owned or controlled by the Government of India provided that such Corporations are notified under Sub Section (2) of Section 14 of the Act. In the present case, the respondent Mineral Exploration Corporation Ltd. has not been so notified.

3. The OA is, therefore, dismissed for lack of jurisdiction. A copy of the OA and the annexures thereto shall be returned to the applicant for approaching before an appropriate forum.

S.C.VAISH
(S.C.VAISH)
ADM MEMBER

GOPAL KRISHNA
(GOPAL KRISHNA)
VICE CHAIRMAN